TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 28 TH July, 1972

NOTIFICATION INCOME - TAX

No. 146(F.No. 404/235/72-ITCC): In exercise of the powers conferred by subclause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Contral Government hereby authorises Shri Joginder Singh who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 161 (F.No. 404/26/71-IFCC) dated 29th May, 1971 shall come into force with immediate effect.

> Sd/-(A.K. Nasta)

Under Secretary to the Government of India

The Manager, Government of India Press, New Delhi.

No. 146 (F.No. 404/235/72-ITCC) :

Copy forwarded to:

1. All Commissioner of Income-tax.

- 2. All Addl. Commissioners of Income-tax.
- 3. All Directors of Inspection.

4. The Director, IRS(DT), Staff College, Nagpur.

5. The Comptroller & Auditor General of India, New Delhi (25 copies).

- 6. The Chief Secretary, Govt, of Rajasthan, Jaipur.
- 7. The Accountant General, Rajasthan, Jaipur.
- 8. All Sections/Officers in Board's office.
- 9. Shri P.B. Venketasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
- 10. Bulletin Section (3 copies).
- 11. Guard file.

Under Secretary to the Government of India

500 Copies No. CC/ITCC/323/127/RSP/72 - 8-8-72